

The Indian Stamp (Goa Second Amendment) Bill, 2023

(Bill No. 32 of 2023)

A

Bill

further to amend the Indian Stamp Act, 1899 (2 of 1899), as in force in the State of Goa.

BE it enacted by the Legislative Assembly of Goa in the Seventy - fourth Year of the Republic of India as follows :-

- 1. Short title and commencement.**-(1) This Act may be called the Indian Stamp (Goa Second Amendment) Act, 2023.
(2) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint.

- 2. Amendment of Schedule I-A.**- In Schedule I-A of the Indian Stamp Act, 1899 (2 of 1899), as in force in the State of Goa, in article 32, in clause (a), for the words “ brother in law or sister in law ”, the expression “brother in law, sister in law , nephew, niece, son-in-law or daughter-in-law” shall be substituted.

STATEMENT OF OBJECTS AND REASONS

The Bill seeks to amend clause (a) of article 32 of Schedule I-A to the Indian Stamp Act, 1899 (2 of 1899), as in force in the State of Goa, so as to give benefit of reduction in stamp duty, leviable on instrument of gift executed in favour of nephew, niece, son-in-law, daughter-in-law and to encourage registration of more such instruments.

This Bill seeks to achieve the above object.

FINANCIAL MEMORANDUM

There will be impact on the State's revenue due to the proposed reduction in the stamp duty that is prescribed for 'Gift' under Article 32 of Schedule I-A of the Indian Stamp Act, 1899. However, the same cannot be quantified at this stage.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 1(2) of the Bill empowers the Government to issue notification for appointing date for bringing into force the Act. This delegation is a normal character.

**Porvorim-Goa.
31st July, 2023**

**(Shri. Atanasio Monserrate)
Minister for Revenue**

**Assembly Hall,
Porvorim-Goa.
31st July, 2023**

**(Namrata Ulman)
Secretary to the
Legislative Assembly of Goa**

**Governor's Recommendation under
Article 207 of the Constitution of India**

In pursuance of article 207 of the Constitution of India, I, Shri P.S. Sreedharan Pillai, Governor of Goa, hereby recommend the introduction and consideration of the Indian Stamp (Goa Second Amendment) Bill, 2023, by the Legislative Assembly Goa.

**Place: Raj Bhavan
Dona Paula, Goa.
Date: 31st July, 2023**

**P. S. SREEDHARAN PILLAI
Governor of Goa**